

penation for properties left in former East Pakistan and West Pakistan and state:

(a) steps taken by Government for expediting payment of compensations for enemy properties;

(b) whether priorities will be given to considering the applications of old, infirm and financially handicapped migrants; and

(c) the total amount of enemy property in (i) cash and (ii) property, in the hands of the Government?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND CIVIL SUPPLIES AND COOPERATION (SHRI ARIF BEG): (a) The verification of claims for payment of *ex-gratia* grants is a complicated and time-consuming process. Hence, to ensure expeditious and fair disposal of the claims, a special Panel was set up in April, 1974 with the Custodian of Enemy Property as Chairman, and a senior Judge of the West Bengal Judicial Service and a senior Revenue Officer of the Land Records Department of the West Bengal Government as members. The Panel sits in Calcutta for personal hearings, examination of the relevant records and witness etc.

However, in view of large number of fresh claims received now, a proposal for further simplification of procedure for the verification of claims is under consideration.

(b) Yes, Sir.

(c) (i) A cash amount of Rs 12.79 crores is held in the personal ledger account of the Custodian of Enemy Property for India (ii) The approximate value of the enemy properties, other than cash vested in the Custodian of Enemy Property for India is Rs. 16.61 crores.

#### Setting up of Panel to Study Losses to Sick Units

2366. SHRI DINEN BHATTACHARYA: Will the Minister of FINANCE be pleased to state:

(a) whether Government are going to set up a panel to study ways of setting off losses to the sick units; and

(b) if so, the details about the same and the modalities of finding the reasons of sickness or to the terms of references of enquiring on the issue?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI ZULFIQUARULLAH): (a) No, Sir. The Government is not considering any such proposal.

(b) Does not arise.

#### Memorandum from Silk and Rayon Textile Exporters Association

2367. SHRI VASANT SATHE: Will the Minister of COMMERCE AND CIVIL SUPPLIES AND COOPERATION be pleased to state:

(a) whether the Silk and Rayon Textile Exporters Association has submitted a memorandum to his Ministry protesting against the liberalization of imports of polyester filament yarn which will help export houses and mills to make huge profits;

(b) if so, the points made therein; and

(c) the reaction of Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND CIVIL SUPPLIES AND COOPERATION (SHRI ARIF BEG):

(a) Yes Sir.

(b) The Silk and Rayon Textiles Exporters Association have represented that the import of polyester fila-

ment yarn should be regulated as under:—

(1) Export Houses should not be permitted to import polyester filament yarn against export of unconnected products. In case it is not feasible, only manufacturer-cum-exporters of synthetic filament yarn textiles may be given this facility for captive consumption and against export obligation of synthetic filament yarn goods.

(2) The actual users allocation should be confined to artsilk industry only.

(3) Any major policy decision should be taken in consultation with the Export Promotion Council.

(c) The points raised by the Association have been considered and it has been decided that the policy as laid down should be allowed to operate and a review should be undertaken in December, 1977.

#### Lightning Strike by Air India Crew

2369. SHRI RAMANAND TIWARY: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) whether his attention has been drawn to news item entitled 'Lightning Strike by Air India Crew, in Indian Express of 27th October, 1977; and

(b) the reaction of Government thereto and steps proposed to be taken to avoid its recurrence in future?

THE MINISTER OF TOURISM AND CIVIL AVIATION (SHRI PURUSHOTTAM KAUSHIK). (a) Yes, Sir.

(b) The Air India Cabin Crew Association (AICCA) went on a flash strike without notice for one day on 26-10-77 for the alleged reason that Air India Management ignored AICCA's appeal not to permit carriage of arms, ammunitions and lethal weapons on board the aircraft. The Air-India Management held discussions with the representatives of the Association to restore normalcy but the

Association did not respond favourably and continued to disobey lawful orders. The Management was constrained to issue a notice of lock-out as per provisions of the Industrial Disputes Act, 1947, in the Inflight Service Department of Air-India to be effective from 2-12-1977, or any day thereafter. Air-India Management, however, continued efforts for an amicable settlement. The Regional Labour Commissioner (Central) fixed the conciliation proceedings on the issue on 21st November, 1977. However, no understanding was reached. Air-India Management held bilateral discussions with the Cabin Crew Association on the 24th November, 1977 and settlement was reached. The Cabin Crew Association withdrew their directive and agreed to restore normalcy. The Association also apologised on behalf of the Cabin Crew for participating in the strike on the 26th October, 1977. The Air-India Management have, therefore, withdrawn the lock-out notice and the suspension orders and charge sheets issued to the Cabin Crew members.

It is always the endeavour of Air-India Management to settle such disputes by mutual discussions.

बैंक धाफ राजस्थान में अनुसूचित जातियों तथा अनुसूचित जनजातियों के व्यक्तियों की नियुक्ति

2370. श्री जगदीश प्रसाद माचुर : क्या बिस्त मंत्री यह बताने की कृपा करेंगे कि केन्द्र सरकार की नीति के विरुद्ध बैंक धाफ राजस्थान लिमिटेड में अभी तक अनुसूचित जाति तथा अनुसूचित जनजाति के किसी भी व्यक्ति को नियुक्त न किये जाने के क्या कारण हैं ?

बिस्त तथा राजस्व और बैंकिंग मंत्री (श्री एच० एम० पटेल) : अनुसूचित जातियों और अनुसूचित जनजातियों के लिए पद सुरक्षित रखने के वास्ते धार्मिक कार्य विभाग (बैंकिंग प्रभाग) द्वारा जारी किए गए आदेश केवल सरकारी क्षेत्र के बैंकों